

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH: KOLKATA**

**MA/77048/2018  
And  
Appeal No. ST/190/2011**

Arising out of Order-in-Appeal No. 25/BOL/2011 dated 17/03/2011  
passed by the Commissioner (Appeal-IV), Central Excise, Kolkata.

Commissioner of Central Excise, Bolpur.

Applicant (s)/Appellant (s)

**Vs.**

M/s Maa Kali Agencies,

Respondent (s)

Appearance:

Shri A. K. Biswas, Suptd. (AR) for the Revenue  
None, for the Respondent(s)

**CORAM:**

**HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)**

Date of Hearing/Decision: - 28.09.2018

Order No. MO/75931/2018 & FO/76800/2018

**Per CORAM.**

The appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. When the matter was called none appeared on behalf of the Respondent-Assessee despite notice.

3. After hearing the Ld. A.R. for the Appellant-Revenue, the prayer of the Revenue is allowed. Accordingly, the appeal is dismissed as withdrawn. Misc. Application for withdrawal of Appeal stands disposed off.

(Pronounced in the open court.)

**(V. Padmanabhan)  
Member(Technical)**

**(P.K.Choudhary)  
Member(Judicial)**

Tushar Kr.